

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-850/ND/2022

IN THE MATTER OF:

Sanjiv Narulaa

....Applicant

SECTION

U/s 94(1) IBC

Order delivered on 02.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

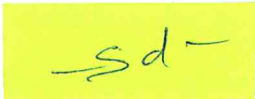
For the Applicant : Aditi Sharma Adv

For the Respondent :

ORDER

This is an application to initiate Insolvency Resolution Process in respect of Sanjiv Narulaa, the Personal Guarantor to Corporate Debtor alongwith affidavits.

Counsel for Applicant has appeared. Counsel is directed to issue notice to Financial Creditor within 10 days. Post this matter on **22.12.2022**.



**(RAHUL BHATNAGAR)
MEMBER (T)**



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**